शक्रीका समाव ४-১३

Registered No. A-1



बाष পত्र

The Assam Gazette

वजाधावन

EXTRAORDINARY

🐞 💮 প্ৰাপ্ত অবুদ্ধিৰ আৱা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 177 দিশপ্ৰ, শুকুবাৰ, 21 চেপ্তেম্বৰ, 1984, 30 ভাদ, 1906 (শক) No. 177 Dispur, Friday, 21st September, 1984, 30th Bhadra 1906 (S.E.)

GOVERNMENT OF ASSAM.

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 21st September 1984

No.LGL.131/84/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. XIX OF 1984

(Received the assent of the Governor on 18th September, 1984) THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 1984

> An Act

further to amend the Assam Electricity Duty Act, 1964.

Preamble. Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner 1964. hereinafter appearing;

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:-

Short title 1. (1) This Act may be called the Assam and commen-Electricity Duty (Amendment) Act, 1984.

> (2) It shall come into force from 1st October, 1984.

Amendment 2. In the principal Act, in Section 3, for subof Section 3 section (1), the following shall be substituted, Act XXX of namely: 1964.

- "(1) There shall be levied and paid to the State Government a duty, to be called the 'electricity duty', at the rate of five paise per unit of energy,-
 - (a) supplied by the Board to a consumer within the State or to any consumer outside the State; or.
 - (b) supplied to a consumer by a licensee generating energy or procuring energy in bulk from the Board; or
 - (c) generated by a person or a company or a firm or any organisation for own use or consumption,"

MD. SAADULLAH, Secretary to the Govt. of Assam, Legislative Department.